

regarding unauthorised second floor construction in Pocket B, Hari Nagar, New Delhi and state:

(a) the reasons for contradictory reply to part (d) of Unstarred Question No. 799 stating that the notices have been served and to parts (a) and (b) to Unstarred Question No. 2237 stating that action to serve notices is in process;

(b) whether the second stage notices have actually been issued to the allottees for unauthorised construction of second floor;

(c) if so, the particulars of persons to whom notices in terms of reply given to Unstarred Question No. 799 served with date (s) thereof;

(d) the particulars of persons to whom notices in terms of reply to Unstarred Question No. 2237 have been served with date (s) thereof; and

(e) the further action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e). Information is being collected from the D.D.A. and will be laid on the Table of the House.

[*Translation*]

Out of Turn Allotment of DDA Flats/ Plots/Shops

6492. SHRI LALIT RAO.
SHRI RAMDEW RAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the policy and procedure being following by the Delhi Development Authority

for making out of turn allotment of houses/plots/shops;

(b) whether there is any provision for priority/out of turn allotment for Scheduled Castes, Scheduled Tribes and elected representatives (MPs and M.L.As.);

(c) if so, the number of Scheduled Castes and Scheduled Tribes to whom the DDA has made allotment on priority or out of turn basis of houses/plots and shops during the last three years;

(d) the names of the persons to whom DDA has made out of turn allotment of houses/plots and shops during the last three years; and

(e) the locations of the allotment made, date of allotment and the name of the recommending authority?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As per Government policy and guidelines Lt. Governor, Delhi/Vice-Chairman, DDA are competent to allot on out of turn basis 2 1/2 per cent of the total number of flats/plots allotted during a year in the cases of extreme compassion and hardship as also to the widows and physically handicapped persons and in such other special cases which in their opinion deserve special consideration.

Shops are not allotted on out of turn basis, as there is no registration scheme for allotment of shops. However, Lt. Governor, Delhi has discretionary powers under a resolution of the DDA to allot shops to :-

(i) widows of ex-servicemen who died in harness.

(ii) widows of service officers who died in harness.

(iii) individuals on compassionate grounds.

(c) to (e). The number of flats allotted on out of turn basis during the last three years are indicated as under:-

| | | |
|------|---|-----|
| 1989 | - | 341 |
| 1990 | - | 166 |
| 1991 | - | 115 |

These flats were allotted by Lt. Governor, Delhi/Vice-Chairman, DDA under the Government policy outlined in reply to part (a) and (b) above. For details of these including allotments made to SC/ST persons, no separate records are maintained by the DDA.

According to information furnished by DDA no plots were allotted on out of turn basis during the period under reference.

[English]

Supply of Soft Coke to Delhi

6493. SHRI GURUDAS KAMAT: Will the Minister of COAL be pleased to state:

(a) whether there has been no supply of soft coke to Delhi for the last two years; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) No, Sir. Coal India Limited (CIL) have informed that Delhi was supplied 50.1 thousand tonnes and 40.8 thousand tonnes of soft coke during 1989-90

and 1990-91 respectively. According to available information the supplies between April' 91 to January' 92 were 21.49 thousand tonnes.

(b) Does not arise.

Financial assistance for purchase of Mobile Vans

6494. SHRIMATI DILKUMARI BHANDARI: Will the PRIME MINISTER be pleased to state:

(a) whether financial assistance is being provided to States and Union Territories for purchase of mobile vans/ shops to ensure availability of Essential Commodities in accessible areas;

(b) if so, the details of such assistance provided to each State and Union Territory during 1990-91 and 1991-92;

(c) whether the Government propose to provide more similar assistance to Sikkim during 1992-93;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) The State Governments which were provided financial assistance for purchase of mobile vans during 1990-91 and 1991-92 are given below: